

out bogus enrolment of students in schools in Maharashtra has been submitted to the Central Government;

(b) if so, the details thereof; and

(c) the steps being taken by Government to ensure that the money drawn for SSA is not misused because of these bogus students in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) The State Government of Maharashtra announced that it had undertaken a drive in October, 2011 to verify actual enrolment in primary schools. A committee was constituted under the Chairmanship of the State Chief Secretary to scrutinize the findings emerging from the drive, for the consideration of the Council of Ministers of the Government of Maharashtra.

No report or finding has been shared with the Central Government. Hence no conclusion can be reached on the misuse of funds due to bogus students.

Regulatory body for IIMs

1343. SHRI A. ELAVARASAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has decided to set up an overarching body to make the thirteen IIMs more uniform under a new law;

(b) if so, the details thereof;

(c) whether the body would co-ordinate the activities of all IIMs, recommending scholarships and perform other functions referred to it by the Centre;

(d) if so, the details thereof;

(e) whether all the IIMs except IIM, Ahmedabad have not approved the proposal and have raised strong objections; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No, Sir.

(b) to (f) Does not arise.